NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

15. C.P. (IB)/912(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.11.2023**

Name of the Party: Manoran Multistate Co. Op. Credit Society Limited
Vs
Pandhe Constructions Private Limited

Section 7 of Insolvency and Bankruptcy Code, 2016

ORDER

1. No representation on the part of the Financial Creditor present. Ms. Smita Druva, Ld. Counsel for the Corporate Debtor present.
2. Counsel sought some time for filing Vakalatnama and reply. Three weeks' time is granted. Counsel is directed to serve the copy of reply to the other side, at least two days in advance.
3. Post this matter on **11.12.2023** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/